

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA 997/1991

(26)

New Delhi, this 18th day of January, 1995

Hon'ble Shri Justice S.C. Mathur, Chairman
Hon'ble Shri P.T.Thiruvengadam, Member (A)

Gurpreet Singh
s/o Shri Kuldip Singh
710, Minto Road Hostel
New Delhi-1 .. Applicant

By Shri P.P. Khurana, Advocate

Versus

1. Union of India, through
Secretary
Department of Revenue
M/Finance, New Delhi .. Respondents
2. Chairman
Central Board of Direct Taxes
North Block, New Delhi .. Respondents

By Shri R.S. Aggarwal, Advocate

O R D E R (oral)

Shri Justice S.C. Mathur, Chairman

The learned counsel for the applicant says that the application has become infructuous and may be dismissed. The OA is accordingly dismissed as not pressed. There shall be no order as to costs.

P. J. L.

Mathur

(P.T.Thiruvengadam)
Member (A)
18.1.1995

(S.C. Mathur)
Chairman
18.1.1995

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